

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION & LITERACY

LOK SABHA
STARRED QUESTION NO - 335
ANSWERED ON 16/03/2026

Government Schools without Basic Amenities

†*335. Shri Nilesh Dnyandev Lanke:
Dr. Shivaji Bandappa Kalge:

Will the Minister of EDUCATION be pleased to state:

- (a) the number of Government schools lacking basic amenities including toilets, drinking water and electricity across the States in the country, particularly district-wise details of Maharashtra and the UT of Dadra and Nagar Haveli;
- (b) the details of progressive steps taken by the Government to ensure availability of basic amenities and increase enrolments of students in schools in the country particularly in Maharashtra and Dadra & Nagar Haveli; and
- (c) the number of schools closed down due to insufficient number of students during the year 2025-2026 along with the reasons for the said closures, district-wise in the above said State and UT?

ANSWER

MINISTER OF EDUCATION
(SHRI DHARMENDRA PRADHAN)

(a) to (c): A statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (A) TO (C) OF LOK SABHA STARRED QUESTION NO. 335 ANSWERED ON 16/03/2026 ASKED BY HONB'LE MP'S SHRI NILESH DNYANDEV LANKE AND DR. SHIVAJI BANDAPPA KALGE REGARDING 'GOVERNMENT SCHOOLS WITHOUT BASIC AMENITIES'

(a): As per Unified District Information System for Education Plus (UDISE+) 2024-25, State/UT-wise and district-wise percentage of government schools not having basic amenities including toilets, drinking water and electricity, for the state of Maharashtra and the UT of Dadra and Nagar Haveli are available at https://www.education.gov.in/en/parl_ques.

(b) Under the Centrally Sponsored schemes like Samagra Shiksha, STARS and PM Shri, States/UTs are supported for strengthening of existing government schools, and for creation and augmentation of infrastructure facilities like Additional Classrooms, Toilets for Boys/Girls/CWSN, Drinking Water, Electricity, Boundary Walls, Library, ICT and Digital Classrooms, based on the gaps determined from Unified District Information System for Education plus (UDISE+) database and proposals received from respective State/UT. The requirement of infrastructural facilities in schools is worked out every year by the respective State/UT on incremental basis depending on their need and priority and reflected in their Annual Work Plan and Budget (AWP&B). These plans are then appraised and approved by Project Approval Board (PAB) in consultation with the States/UTs as per the programmatic and financial norms of the scheme, physical and financial progress of works sanctioned earlier and availability of budgetary resources.

Also, Central Government assist States and UTs through the Centrally Sponsored Scheme of Samagra Shiksha and hot cooked meal provided from Balvatika to class 8 under Pradhan Mantri Poshan Shakti Nirman (PM POSHAN) Yojna. Financial assistance/grant is also provided to the States/UTs for various activities to reduce dropout and increase enrolment in Government schools, which include opening/strengthening of new schools up to Senior Secondary level, strengthening school infrastructure, setting up and up gradation and running of Kasturba Gandhi Balika Vidyalayas (KGBV) upto class 12, setting up of residential schools/hostels named Netaji Subhas Chandra Bose Avasiya Vidyalayas, hostels under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM-JANMAN) and Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DAJGUA), transport allowance, undertaking enrolment drives, seasonal hostels/residential camps, provision of vocational education and ICT facilities in schools, providing free text books and free uniform, transport/escort facility, etc, financial assistance/grant is also provided for aids and appliances for children with special needs.

(c) Education is in the Concurrent list of the Constitution and the opening, closing and rationalisation of schools are within the purview of respective State Government and UT Administration. The Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides children's access to elementary schools within the defined area or limits of neighbourhood. In pursuance to Section 6 of the RTE Act, all States have notified area or limits of their neighbourhood norms. Further, Section 8 of the RTE Act, 2009 also mandates that the appropriate government shall provide free and compulsory elementary education to every child and will ensure availability of neighbourhood schools.

As per UDISE+ 2023-24 and 2024-25, District-wise number of schools for the State of Maharashtra and UT of Dadra and Nagar Haveli and Daman & Diu as reported are available at https://www.education.gov.in/en/parl_ques.
